

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1671/2022

PAWAN KUMAR & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

IA No. 17144/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 17145/2018 - EXEMPTION FROM FILING O.T.

WITH

CrI.A. No. 1672/2022 (II)

Date : 25-07-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JOYMALYA BAGCHI
[IN CHAMBER]

For Appellant(s) :

Mr. Yuvraj Nandal, Adv.
Ms. Tannu, Adv.
Dr. Surender Singh Hooda, AOR

For Respondent(s) : Ms. Ruchira Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

Two weeks' time is granted to the learned counsel for the petitioner to file application for substituted service in respect of unserved common respondent No. 2 in Criminal Appeal Nos. 1671/2022 and 1672/2022.

(HARPREET KAUR)
SENIOR PERSONAL ASSISTANT

(MANOJ KUMAR)
BRANCH OFFICER (NSH)